

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 170(ND)/ 2017

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017.

NAME OF THE COMPANY: M/s Maheshwar Textile Vs. M/s Zapp India Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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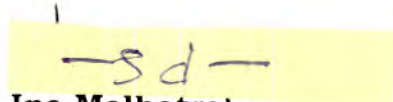
Present: Resolution Professional.

ORDER

An application has been filed by the RP praying for discharge in this case on grounds that the IRP proceedings had been set aside by the Hon'ble NCLAT in the appeal filed by the Corporate Debtor. In view of the same, the RP, who was also the IRP in this case stands discharged.

With respect to the reimbursement of expenses borne by the RP, the Hon'ble NCLAT has specifically directed this authority to determine her fees as an Interim Resolution Professional. She has claimed her expenses as Rs.1,48,824/- as IRP and Rs.1,39,118/- as expenses incurred during her tenure as the RP. The expenses of the RP have been duly approved by the COR. Her Statement of Expenses has been annexed alongwith.

Notice be issued to the Corporate Debtor returnable on 14th November, 2017. Dasti as well.


Ina Malhotra)
(Member (J)